NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P.(IB) No. 48/KB/2018

Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 12th February 2018, 10.30 A.M

Name of the Company		Gati Limited-Vs- Gonnterman Pipers (India) Ltd.		
Ur	nder Section	9 IBC		
SI. No.	Donrocontative (nation of Authorized (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date
1 +	Awadhuh	CAPITAL LETTERS) Admile	OP Admit	Adus.
	Saanidheni			12/2/18
	Nidhi Bah	Advocate	Corporate	Saanidheni 12.2.1
2	William Cay	Advocate "	debtor	N. Bah
			ORDER	Jao.

- Ld. Counsel appearing on behalf of the operational creditor and the corporate debtor is present.
- Ld. Counsel for the corporate debtor sought leave for filing Vakalatnama along with the Board Resolution and reply. It is allowed. Vakalatnama along with the Board Resolution may be be filed within 3 days.

Reply affidavit, if any, may be filed within 7 days by giving a copy of the reply affidavit to the operational creditor and operational creditor is directed to file rejoinder, if any,

within 7 days after receipt of the reply affidavit with a copy to the corporate debtor.

List it on 14/03/2018 for admission.

Sd

(Jinan K.R.) Member (J)